

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

C.P. No. 201/2015
O.A. No. 3419/2012
M.A. No. 2385/2015
M.A. No. 2386/2015

New Delhi, this the 21st day of July, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

1. Shri T.R.K.R. Kumhar
568, K/56, Krishnapalli,
Alambagh, Lucknow-226005.

2. Rajender Singh Tushir
1125, Village and PO Alipur,
Near Sabji Mandi,
Delhi-110036. Petitioners

(By Advocate: None)

Versus

1. Shri P.K. Purwar,
Chairman and Managing Director,
MTNL, Mahanagar Doorsanchar Sadan,
9, CGO Complex, Lodhi Road,
New Delhi-110 001.

2. Shri B.K. Mittal,
Executive Director (Delhi), MTNL,
Khurshid Lal Bhawan, 2nd Floor,
Janpath, New Delhi-110 050.

3. Shri Peeyush Aggarwal,
Executive Director (Mumbai),
MTNL, Telephone House,
V.S. Marg, Dadar (W),
Mumbai-400 028. Respondents

(By Advocate: Shri R.N. Singh and Shri Saiful Islam)

ORDER (Oral)**By Hon'ble Mr. P.K. Basu**

Shri R.N. Singh, learned counsel for the respondents, has produced order of the Hon'ble High Court dated 25.05.2016 passed in WP(C) No.4757/2016 challenging the order dated 05.05.2014 passed by this Tribunal in O.A. No.3419/2012. The Hon'ble High Court has remanded this matter back to this Tribunal after setting aside the order dated 05.05.2014.

2. In view of this order of the Hon'ble High Court, the CP is closed and notices are discharged.
3. The registry is directed to list the O.A. No.3419/2012 for hearing.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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